

In the National Company Law Tribunal, Jaipur

CP No. 253/PB/2018

TA No. 119/2018

UNDER SECTION 241-242 OF IBC

In the matter of:

Neena Ralhan **Applicant/Petitioners**

VS.

Intech Enterprises Pvt. Ltd. & Ors. **Respondent**

Order delivered on 06.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Kesri J. Mehta, Adv.

For Respondent(s) : Ekta Chaudhary, Adv. for R-5

Sandeep Taneja, Adv. For R-1 to R-4

ORDER

Learned counsel for the petitioner is present and learned counsel for respondent Nos. 1, 2, 3, 4 & 5 are also present. In relation to respondent No. 5 further time is sought for filing reply. In relation to respondent Nos. 1, 2, 3 & 4 it is represented by learned counsel for these respondents that time may be granted to file reply to the main company petition. Let reply of these respondents including respondent No. 5 be filed within a period of four weeks from today. In relation to respondent No.6, it is represented by learned counsel for the petitioner



that it is proposed to file application to transpose respondent No. 6 as a petitioner and that sometime may be granted to file an application for transposing respondent No. 6 to the petition. In relation to respondent No. 7 there has been no appearance and in the circumstances it is directed of the petitioner to give one more notice to the respondent No. 7 in relation to the next date of hearing which is fixed on 11.10.2018. Compliance affidavit in this regard shall also be filed. Post the matter on 11.10.2018.

Interim orders to be continued, if any.



(R. Varadharajan)
Member (Judicial)